



4. The Ld. DR has raised no objection, if the appeals of the assessee are allowed to be dismissed as withdrawn.

5. Consider the peculiar facts and circumstances as stated in the letter dated 16/02/2021 filed by the assessee, the appeals under consideration are liable to be dismissed as withdrawn. Hence, ordered accordingly.

6. In the result, appeals of the assessee are dismissed as withdrawn.

Order Pronounced in open Court on this 11<sup>th</sup> day of March, 2021.

Sd/-  
**(D.S.SUNDER SINGH)**  
**ACCOUNTANT MEMBER**

sd/-  
**(N.K.CHOUDHRY)**  
**JUDICIAL MEMBER**

**Dated: 11<sup>th</sup> March, 2021.**

**vr/-**

*Copy to:*

1. *The Assessee - Sri Krishna Seva Samsthan, Shop No.49, Vyshnavai Avenue, Polimera Road, Chirala, Prakasam District.*
2. *The Revenue - CIT (E), Hyderabad.*
3. *The D.R., Visakhapatnam.*
4. *Guard file.*

By order

(VUKKEM RAMBABU)  
Sr. Private Secretary,  
ITAT, Visakhapatnam.